

M/s. Deepak Mishra
R.N. Naik, A-Deo,
B.S. Telpathy,
P.P. Panda,
P-KAT ~~Prakash~~
M.P.S. Ray.

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 562, 1994

..... Tulasi Das Applicant(s)

..... Vinod Ob Lodia Respondent(s)

Sr. No.	Date	Order with Signature
1	21.9 94	<p>Register</p> <p><i>R. Goode</i></p> <p>Registrar</p> <p><i>R. Goode</i></p> <p><i>21/9</i></p> <p>S. O. No. 804 5639941 dt. 20.9.94 amounting R 8.50/- has been filed by the applicant</p>
2	21.9.94	<p>This case came up for admission to-day. Heard learned counsel for the applicant, Mr. Deepak Mishra, and learned Sr. Standing Counsel, Mr. Ashok Mishra (Central), for the respondents.</p> <p>In this case an Inquiry Officer has been appointed ^{even} before the delin- quent official (who is the present applicant) was afforded any access to the documents which are proposed to be relied upon in the disciplinary proceedings initiated against him, and copies of which he had requested to be supplied. To that extent, taking the case to the stage of appointment of Inquiry Officer is not</p> <p><i>R. Goode</i> <i>21/9</i></p> <p>This application may be placed before Dy. R for Registration please.</p> <p><i>R. Goode</i> <i>21/9</i></p> <p><i>Umesh</i> <i>21.9.94</i> <i>S.O.</i></p>

Serial No. of Order	Date of Order	Order with Signature
..2	21.9.94	<p>warranted nor correct.</p> <p>It is hereby directed that Annexure-6 will not operate and no enquiry will be held in this case until the applicant has been duly permitted to peruse the documents that are proposed to be relied upon in the disciplinary proceedings initiated against him, and to submit his written statement of defence based on such access within fifteen days thereafter.</p> <p>The application is thus disposed of.</p> <p>No costs.</p> <p>A copy of the order be made available to the counsel for both sides.</p> <p style="text-align: right;">MEMBER (ADMINISTRATIVE)</p> <p style="text-align: right;">Order no. 2 dt. 21.9.94</p> <p style="text-align: right;">A copy of Order may be given to both the counsels along with the notice.</p> <p style="text-align: right;">Archy 28/9/94</p> <p style="text-align: right;">Chmn 28.9.94. S.O. (F)</p> <p style="text-align: right;">Recd App 28/9/94.</p> <p style="text-align: right;">Received On 28/9/94 of order no. 21.9.94 by [Signature] 28/9/94</p>